

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

CONTEMPT CASE NO: 1875 OF 2018

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, to punish the Respondents 1 and 3 for their willful and deliberate violation of the orders of this Hon'ble Court dated 06.04.2017 passed in W.A.M.P.No. 845 of 2017 in W.A.No. 400 of 2017.

**Between:**

1. Smt. Masamma,, W/o. Gopal, Aged 47 years.
2. Smt. Chennamma,, W/o. Buddanna, aged 43 years,
3. smt. Prameela,, D/o. Shiva, aged 22 years,
4. Smt. Niranjanamma,, W/o. Venkataswamy, Aged 38 years,
5. Smt. Babitha,, w/o. Babulal, Aged 28 years,
6. Smt. Saroja,, W/o. Naganna, Aged 41 years,
7. Smt. Sailaja,, W/o. Bhanu, Aged 36 years,
8. Smt. Bamini,, W/o. Late Dasru, Aged 41 years,
9. Smt. Kanakalaxmi,, W/o. Late Srimannarayana, Aged 69 years,
10. Smt. Sara Begum,, W/o. Mujju, Aged 27 years,
11. Smt. N.Devi,, W/o. Pakeera, Aged 41 years,
12. Smt. K. Yellamma, W/o. K. Saraiah, Aged 69 years,
13. Smt. P. Satyamma,, W/o. P. Bakkaiah, Aged 64 years,
14. Smt. K. Laxmi,, W/o. K. Narasimha, Aged 67 years,
15. Smt. N. Rajamma,, W/o. N. Mallesh, Aged 57 years,
16. Smt. Varalakshmi,, W/o. Srinu, Aged 29 years,
17. Smt. C. Buchamma,, W/o. C.Chennaiah, Aged 45 years,
18. Smt. Bali,, W/o. Lakshman, Aged 51 years,
19. Smt. Md. Goribee, W/o. Late Md. Hussain, Aged 57 years,
20. Smt. D. Devi,, W/o. D. Siva, Aged 39 years,

All are SC/ST AND BC Economically Poor/Landless and presently residing at Sy.No.62, Masthannagar, Gutla Begumpet, Serilingampalli Mandal, Ranga Reddy District.

**...Appellants/Petitioners**

**AND**

1. M. Raghunandana Rao, I.A.S., District Collector, Ranga Reddy District, Telangana State,
2. J. Srinivas,, Revenue Divisional Officer, Chevella Division, Ranga Reddy District, Telangana State.
3. S. Tirupathi Rao,, Deputy Collector and Tahsildar, Serilingampally Mandal, Ranga Reddy District, Telangana State.

**...Respondents**

**Counsel for Petitioners : Sri A. Rajendra Babu**

**Counsel for Respondents : Addl Advocate General**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**C.C.NO. 1875 OF 2018**

**ORDER:** (Per the Hon'ble Sri Justice J.Sreenivas Rao)

This contempt case is filed by the petitioners for non-compliance of the interim order passed by this Court on 06.04.2017 in W.A.M.P.No.845 of 2017 in W.A.No.400 of 2017 invoking the provisions under Sections 10 to 12 of the Contempt of Court Act, 1971.

2. This Court disposed of the main Writ Appeal No.400 of 2017 on 17.10.2024. In view of disposal of the main writ appeal, this Court is not inclined to proceed further in the contempt case.

3. Accordingly, this contempt case is closed.

As a sequel, miscellaneous petitions, pending if any, shall stand closed.

**Sd/- M. RAMANA KRISHNA  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. One CC to Sri A. Rajendra Babu, Advocate [OPUC]
2. One CC to Addl. Advocate General, Advocate [OPUC]
3. Two CD Copies

Njb/gh

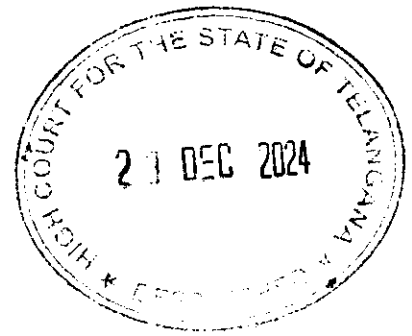
K.P.

**HIGH COURT**

**DATED:17/10/2024**

**ORDER**

**CC.No.1875 of 2018**



**CLOSING THE CONTEMPT CASE**

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